

way Station to Lawrence Jute Mill area, to the Municipality.

- (iv) Construction of a connecting road over Gauriganga Khal at Chengail.
- (v) Revival of the drainage system maintained by S.E. Railways over Railway land from Uluberia Railway Station to Bauria Railway Station.

(c) At Uluberia, land for Rickshaw stand has been developed and a shed has also been constructed.

(ii) to (v): These proposals have not been approved.

Foot Path over Peruman Bridge

1141. PROF. K.V. THOMAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal for construction of a foot path over the Peruman railway bridge in Kerala; and

(b) if so, the time by which the same is likely to be constructed?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The construction is likely to be completed during November, 1988.

Collection of Advance Income-tax from Arrack Licences

1142. DR. G. VIJAYA RAMARAO: Will the Minister of FINANCE be pleased to state:

(a) whether Government of Andhra Pradesh have drawn attention to the adverse effects of collection of advance Income Tax from arrack licences on revenues of State Government from Excise Duties;

(b) whether in some of the States,

because of this new arrangement there was total paucity of bidders in Excise Auctions; and

(c) if so, the remedial steps proposed?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) Yes, Sir. When the provisions of sections 44 AC and 206 C of the Income-tax Act were proposed in the Finance Bill, 1988, apprehension was expressed by the State Government of Andhra Pradesh that the collection of income-tax laid down in the section 206 C is likely to seriously affect the smooth working of State Excise Department which collects a major source of revenue for the State Government. However, after the percentage rates of presumptive profit and the amount to be collected as income tax at source were reduced and the provisions were enacted, no further communication has been received from the State Government to the effect that the new provisions have adversely affected the revenue collection of the State Government.

(b) No specific information has been received after the enactment of the provisions to the effect that in view of the provisions of new sections 44 AC and 206 C of the Income-tax Act there has been total paucity of bidders in excise auctions.

(c) Does not arise.

Smuggling in Heroin

1143. SHRI KAMAL NATH:
DR. G. VIJAYA RAMA RAO:
SHRI P.M. SAYEED:

Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to a news-item appearing in 'The Hindu' dated 7 October, 1988 wherein it has been stated that Army and para-military force vehicles are being used by smugglers to transport narcotics and